

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-119/2016

IN THE MATTER OF:

M/s. Paawan Corruators

.... Applicant/petitioner

Vs.

Piccadily Sugar and Allied Ind. Ltd.

.... Respondent

Order under Section 433(e), 434(1)(a) & 439 of the Companies Act

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. Varadharajan,
Hon'ble Member(Judicial)

For the Applicant/Petitioner : Ms. Shruti Aggarwal, Advocate
For the Respondent :

ORDER

Learned Counsel for the petitioner, after obtaining instructions from her client, applies for withdrawal of the petition.

Dismissed as withdrawn.

—Sd—

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

—Sd—

(R. VARADHARAJAN)
MEMBER(JUDICIAL)